

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE SEVENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT APPEAL NO: 891 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 16/07/2024 passed in W P No 32320 of 2023 on the file of the High Court.

Between:

Burujukindi Shekhar, S/o. Mallaiah, Aged about 38 years, Agriculture, R/o. 5-7, Chintapatla, Yacharam Mandal, R.R. District.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Prl. Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Rangareddy District.
3. The Director, Town and Country Planning, 4th and 5th floor, 640 AC Guards, Hyderabad.
4. The Sub-Registrar, Ibrahimpatnam, Ranga Reddy District.
5. Smt. Gundaju Kavya Sri, W/o. Sri Gundaju Venkatesha Chary, Aged about 35 years, Occ. Managing Director, M/s. Siri Laxmi Sai Construction Pvt. Ltd., R/o. Plot No. 6, Koheda X Road, Near ESI Hospital, Koheda, R.R. District 501 511.
6. Smt. Gundaju Sujatha, W/o. Sri Gundaju Brahma Chary, Aged about 34 years, Occ. Director, M/s. Siri Laxmi Sai Construction Pvt. Ltd., R/o. H.No. 1-106, Koheda, Hayathnagar, R.R. District 501 511.

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 16-07-2024 passed in W.P. No.32320 of 2023 in the interest of justice.

Counsel for the Appellant: M/s. P.LALITHA KAMESH

**Counsel for the Respondent No.1, 2 & 4: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

Counsel for the Respondent No.3: GP FOR MCPL ADMN & URBAN DEV

**Counsel for the Respondent No.5 & 6: SRI K.S.MURTHY, Sr. COUNSEL REP.
FOR SRI C.KUMAR**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.891 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P.Lalitha Kamesh, learned counsel for the appellant.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for the respondents No.1, 2 and 4.

Mr. K.S.Murthy, learned Senior Counsel representing Mr. C.Kumar, learned counsel for the respondents No.5 and 6 appears through video conferencing.

2. This intra court appeal is filed against the order dated 16.07.2024 passed by the learned Single Judge by which the writ petition preferred by the appellant, namely W.P.No.32320 of 2023, has been disposed of.

3. Learned counsel for the appellant, after arguing the matter to some extent, seeks leave of this Court to

withdraw the appeal with the liberty to seek review of the order dated 16.07.2024.

4. In view of the aforesaid submission, the appeal is disposed of as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/-I. NAGALAKSHMI
DEPUTY REGISTRAR


SECTION OFFICER

To,

1. One CC to M/s. P.LALITHA KAMESH, Advocate [OPUC]
2. One CC to SRI C.KUMAR, Advocate [OPUC]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CCs to GP FOR MCPL ADMN & URBAN DEV, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

BSR
GJP

PMG.

HIGH COURT

DATED: 07/08/2024

JUDGMENT

WA.No.891 of 2024



DISPOSING OF THE WRIT APPEAL
AS WITHDRAWN,
WITHOUT COSTS

⑨ pml.

28/9/24.